Dear Sh. Farooqui,

The Department of Telecommunications (DoT) through its letter no. 800-87/2010-CS-I dated 13th December 2013 had sought recommendations of the TRAI on the appropriateness and feasibility of including Inmarsat Services ‘under Unified License GMPCS Authorization’ or ‘Framing of another Authorization under the Unified License’.

2. In this context, TRAI sought background information about INMARSAT services in the country from the DoT under 3rd proviso of section 11(1) of TRAI Act. The DoT provided certain information and also informed TRAI that it has accorded in-principle approval to BSNL for setting up of a GMPCS Gateway with financial support from Universal Service Obligation (USO) Fund.

3. The Authority sought information from concerned stakeholders viz. M/s Tata Communications Ltd. (TCL), M/s BSNL, M/s INMARSAT on the issue and also held meetings with them. Keeping in view the security interests of the country and attendant urgency of the issue, the Authority has held consultation with the concerned stakeholders only.

4. Based on the analysis of the comments received from the stakeholders and its own analysis, the Authority has finalised its recommendations on ‘Inmarsat Services’ in the country. The Authority’s recommendations are enclosed herewith.

5. In keeping with practice, a copy of this letter, along with the recommendations, is being placed on the website of TRAI www.trai.gov.in

This letter issues with the approval of the Authority.

Yours sincerely,

(Sudhir Gupta)

Encl: as above.

Shri M.F. Farooqui
Secretary
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New Delhi – 110 001